

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR NO. 101/2020  
PS Khajuri Khas/Crime Branch  
State vs. Umar Khalid**

**07.01.2021**

**Proceedings conducted through V/C.**

**This is an application seeking directions to supply the copy of charge sheet.**

Present: IO/Inspector Sunil Kumar through V/C.

Accused Umar Khalid is produced through V/C from CJ-2, Tihar Jail.

Shri Trideep Pais Ld. Counsel for accused Umar Khalid.

Accused Umar Khalid submits that he has received the hard copy of the charge sheet in jail, however, some documents including video footages are not supplied to him.

Ld. Counsel for the accused submits that he has received the e chllan and that he shall move appropriate application to supply the deficient copies if any, after scrutinizing the chllan.

At this stage, Ld. Counsel submits that there are other contentions also mentioned in the application in relation to the fact that the Media was having the copy of charge sheet even before the court had taken the cognizance. The Media had misreported the facts of the charge sheet which might result in prejudice to the accused. The Media has reported that accused Umar khalid had confessed his involvement in conspiracy to fuel the riots in Delhi. However, the accused had not made any such confession. Hence, it is prayed that explanation may be called from the prosecution as to how the charge sheet was leaked to the Media even before the court had taken the

cognizance. Along with the application Ld. Counsel has also attached some photographs of media reports to substantiate his submissions.

After going through the material on record, I am of the opinion that a reply is required to be called from the prosecution and from the police department to submit their response on the allegations made in the application.

Notice of the application is issued to the IO and to the SPP.

Copy of this order along with copy of application be sent to the IO and the SPP for filing of the reply to the application as abovementioned.

Reply be filed on NDOH.

Put up for reply and consideration on 14.01.2021 at 2.00 pm.

The accused is also remanded to J/C till 14.01.2021.

Order be uploaded on the server.

**(DINESH KUMAR)**  
**CMM/NE/KKD/DELHI/7.01.2021**